

Central Information Commission

Appeal No. 07/IC(A)/CIC/2006

Dated, the 6th March, 2006

Name of the Appellant : Dinesh Berry, Berry Farm, Dugri Road, PO Millerganj, Ludhiana.

Name of the Public Authority : Bharat Petroleum Corpn. Ltd., Bharat Bhavan, 4& 6, Currimbhoy Road, Ballard Estate, Mumbai.

DECISION

Grounds of Appeal :

The appellant has filed an appeal dated 20th December, 2005 against the order NoDIR(HR)RTIA(2005).CON dated December 5, 2005 passed by the Director(HR) & Appellate Authority of Bharat Petroleum Corporation Ltd., Mumbai rejecting the request of the appellant for providing the following documents :

1. Certified copy of Travelling Expense Statement (processed allowances paid copy) for the month of Sep., 2002 of Mr. Manmohan Singh, the then DGM (Incharge), E&P, Noida, BPCL.
2. Certified copy of completed tour itinerary for month of Sep., 2002 of Mr. Manmohan Singh, the then DGM (Incharge), E&P, Noida, BPCL.
3. The detail of the meetings attended during the period Sep. 5, 2002 to Sep. 12, 2002 by Mr. Manmohan Singh, the then DGM (Incharge), E&P, Noida, BPCL. .

The Appellant had sought above information from the CPIO who refused to provide the information stating that the information requested by the appellant could be used to impede the departmental enquiry proceedings initiated against him. The appellate authority also upheld the decision of the CPIO on the ground that the information sought was personal information relating to a particular employee, the disclosure of which would cause unwarranted invasion of privacy of the individual.

A detailed comment received from the BPCL indicates that the appellant has sought above information about the officer, who was senior to him in his office when he was posted in E&P Department of BPCL, Noida. The appellant was chargesheeted for unauthorized absence and violation of conduct rules of the Corporation. A departmental enquiry was conducted and the charges against him were proved.. The disciplinary authority ordered his Dismissal from the services on 31.1.2006

Commission's Decision :

The information sought is required by the appellant to defend his case properly. The information sought by the appellant relate to the tour programme and travel expenses of a public servant, which cannot be treated as personal information. The Commission therefore direct CPIO of BPCL, Mumbai to provide the information sought by the appellant within fifteen days of the issue of this decision

The appeal is accordingly disposed off.

Sd/-
(M.M. Ansari)
Information Commissioner

Authenticated true copy :

(P.K. Gera)
Registrar

Cc:

1. Shri Vinod Giri, GM (Marketing Coordn.) & CPIO, Bharat Petroleum Corporation Ltd., Bharat Bhavan, 4&6, Currimbhoy Road, Ballard Estate, Mumbai-400 001.
2. Shri Dinesh Berry, Berry Farm, Dugri Road, PO Millerganj, Ludhiana.